

(3)

A: CP(C) 8191

Sl. No.	Date	Orders
10	27.9.91	<p>It was mentioned to us on behalf of Mr. Ashok Mohanty that Counsel has been fired. Mr. L. Mohapatra is not present and is an accommodation. Call on 21.10.91 for admission.</p> <p style="text-align: right;">JMN</p> <p style="text-align: right;">vice-chairman</p> <p style="text-align: right;">J.L. M. member (A)</p>
11	28-10-91	<p>Mr. L. Mohapatra, learned counsel for the petitioner submits that he wants to file a fresh petition ^{his petition is withdrawn} which may be treated as withdrawn without prejudice to ^{the} rights of the petitioner to move this Bench in a separate application challenging the selection process adopted for appointment of certain Group D posts. Prayer allowed.</p> <p>I have also heard Mr. Ashok Mohanty, learned Standing Counsel.</p> <p style="text-align: right;">JMN</p> <p style="text-align: right;">VICE-CHAIRMAN</p>